

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 362 OF 2003

PREETAM @ PREETAM PRASAD & ANR.

APPELLANTS

VERSUS

STATE OF M.P.

RESPONDENT

O R D E R

We find that the appellants have already got away lightly as they were prosecuted under Section 302 of the IPC but they have been convicted only under Section 326 and the sentence has been reduced by the High court to that already undergone by them. Moreover, we are of the opinion that the concurrent findings of fact call for no interference.

The appeal is dismissed.

.....J
[HARJIT SINGH BEDI]

.....J
[J.M. PANCHAL]

NEW DELHI
DECEMBER 03, 2009.